

Crl.A.No. 1225 OF 2001  
.....L.....I.....T.....T.....T.....T.....T.....T.....T.....J.  
ITEM NO. COURT NO.9 SECTION:IIA  
1A (For Judgment)

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Criminal Appeal No.1225 of 2001

Subramani & Ors.

Appellants

VERSUS

State of Tamil Nadu

Respondent

(HEARD BY HON'BLE N.SANTOSH HEGDE, HON'BLE B.P. SINGH,JJ)@  
BB

Date: 28.08.2002 This/These matter(s) was/were called for  
pronouncement of judgment today.

CORAM:  
HON'BLE MR. JUSTICE N. SANTOSH HEGDE  
HON'BLE MR. JUSTICE B.N. AGRAWAL  
HON'BLE MR. JUSTICE B.P. SINGH

For Petitioner Mr. K.V. Vishwanathan, Adv.  
Mr. K.V. Venkataraman, Adv.  
For Respondent Mr. Sree Narayan Jha, Adv.  
Mrs. Revathy Raghavan, Adv.

The Court pronounced the following  
JUDGMENT

.....L.....I.....T.....T.....T.....T.....T.....T.....TJ  
.SP2  
Hon'ble Mr. Justice B.P. Singh, pronounced the  
Judgment of the Court.  
The appeal is allowed in terms of the signed  
judgment. the appellants are acquitted of all the charges  
levelled against them. The appellants shall be released  
forthwith unless required in any other matter.  
Reportable.@@  
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.SP1  
  
(Pawan Kumar) (Prem Prakash)  
Court Master Court Master  
  
( Signed Judgment is placed on the file)